

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P. No. 129/(MAH)/2017

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2017

NAME OF THE PARTIES: Corolla Realty Limited

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Hemant G. G. Pillai	Petitioner	
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ORDER

T.C.S.P. No. 127/230-232/NCLT/MB/MAH /2017

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T.C.S.P. No. 130/230-232/NCLT/MB/MAH /2017

In pursuance to Orders already given, at request of the Petitioner Counsel, this
Bench hereby directs RD & OL of Bombay to file reports within 2 weeks hereof.

List this matter for hearing on 01.03.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial).

Sd/-

V. NALLASENAPATHY
Member (Technical).